

# HIGH COURT OF ORISSA: CUTTACK

FROM

SHRI A. MISHRA,  
SPECIAL OFFICER (ADMN.).

No. 3241  
XVIII-04 2018

TO

- ✓ 1) THE DISTRICT & SESSIONS JUDGE,  
GANJAM AT BERHAMPUR.
- 2) THE DISTRICT & SESSIONS JUDGE,  
SUNDARGARH.

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UP  
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Sub: Designating two more Courts, one each in the Southern and Western Part of the State as Special Courts for trial of cases involving present and former MPs/ MLAs

Cuttack, Dated the 7<sup>th</sup> March 2019

Sir,

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With reference to Home Department Letter No. 286/C dtd. 02.02.2019 on the above subject, I am directed to say that the Court are pleased to designate the Court of 3<sup>rd</sup> Addl. District & Sessions Judge, Berhampur as the Special Court to try Sessions cases arising out of jurisdiction of Revenue Divisional Commissioner, Berhampur and the Court of the Senior Most J.M.F.C. of Sundargarh other than the C.J.M. and the S.D.J.M. as the Special Court to try Magisterial cases arising out of the jurisdiction of Revenue Divisional Commissioner, Sambalpur involving present and former MPs/ MLAs in the State.

I am, therefore, directed to request you to take immediate steps for functioning of such designated Courts to try such cases exclusively, in order to ensure that such cases are tried and disposed of within one year of their institution in accordance with the order passed by the Hon'ble Apex Court in W.P. (C) No.699 2016. Action taken in this regard may be communicated to the Court at the earliest for taking further action at this end.

Yours faithfully

Special Officer (Admn.)

Memo No. 3241(33) Dated. 07.03.2019

Copy forwarded to:-

- 1) the Special Secretary, Home Department/ Law Department, Bhubaneswar w.r.t. to Home Department letter No. 286/C dtd. 02.02.2019 for information and necessary action.
- 2) the District & Sessions Judge, Khurda at Bhubaneswar w.r.t. Court's Letter No.11515 dtd.06.11.2018 for information and necessary action, with a request to instruct the designated Courts of Addl. District & Sessions Judge, Bhubaneswar, and the J.M.F.C. Bhubaneswar, to transfer the case records arising out of the jurisdiction of Southern Region and Western Region respectively to the new Designated Courts as mentioned above for smooth disposal of the said cases.
- 3) the District & Sessions Judges (All) with a request to act as per the aforesaid directions of the Court, and transfer the cases involving present and former MPs/ MLAs accordingly and action taken report in this regard along with details of cases transferred to the designated Courts may be communicated to the Court for taking further action at this end.

13/3/19

Special Officer (Admn.)